

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4141
ANSWERED ON:14.12.2000
CBI INQUIRY IN WET LEASE OF CARIBJET AIRLINES
BABBAN RAJBHAR

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether any CBI enquiry is going on to investigate into the wet lease agreements of Caribjet Airlines of 1994 and 1995;
- (b) if so, the details thereof; and
- (c) the time by which the inquiry is likely to be completed?

Answer

THE MINISTER OF CIVIL AVIATION (SHRI SHARAD YADAV)

(a): Yes, Sir.

(b): At the request of the Ministry of Civil Aviation, the CBI has registered a Preliminary Enquiry in this regard against the officials of Air India associated with the Wet-lease deal including the then Managing Directors of Air India and the Managing Director of M/s Caribjet. The main allegations being enquired into are:-

- Terms offered to M/s Caribjet by Air India were more favourable than those offered in 1994.
- Non-inclusion of termination clause.
- Whether the termination was warranted.
- Circumstances leading to termination.
- Whether adequate efforts were made to protect the commercial interests of Air India, while terminating the agreement.
- Whether adequate efforts were made to protect commercial interests of Air India in the arbitration proceedings.
- Any other related issue that may crop up during investigations.

(c): It may not be possible to lay down a specific time frame for completion of investigations at this stage.